

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00295/2019 & 310/00296/2019 in OA/310/01448/2018**

**Dated Wednesday the 14<sup>th</sup> day of August Two Thousand Nineteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

1. Union of India,  
Rep., by the General Manager,  
Southern Railway,  
Park Town, Chennai-3.

2. The Additional Divisional Railway Manager,  
Salem Division, Southern Railway.

3. The Senior Divisional Commercial Manager,  
Salem Division, Southern Railway.

... Applicants

By Advocate **Mr. P. Srinivasan**

Vs.

Vs.

S.I.Abdul Azeez  
No.14, Loyds Avenue,  
Podanur, Coimbatore 641 023.

... Respondent

By Advocate **M/s. K. Ramesh**

## **ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

MA 295/2019 is filed for condoning the delay of 115 days in filing the MA for extension of time is allowed.

2. MA 296/2019 is filed by the respondents in OA 1448/2018 seeking extension of time for a period of six months for implementation of the order of this Tribunal dt. 29.10.2018.
3. When the matter is taken up for hearing, learned counsel for applicants in MA seeks six months time to implement the order of this Tribunal.
4. Learned counsel for the OA applicant / MA respondent was not present.
5. Keeping in view of the above, the applicants in MA/respondents in OA are granted further six months time to comply the order of this Tribunal.
6. Accordingly, MA 310/00296/2019 for extension of time is allowed.

**(T. JACOB)**  
**Member (A)**  
AS

**14.08.2019**

**(P. MADHAVAN)**  
**Member (J)**